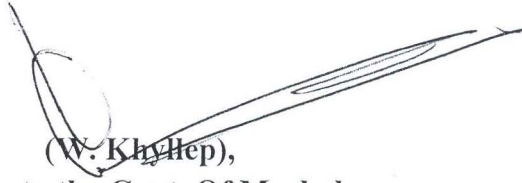


GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

NOTIFICATION

Dated Shillong, the 27th August, 2018.

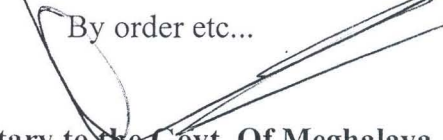
No. LJ (A) 35/95/103 - The Governor of Meghalaya is pleased to appoint Shri Avijit Mani Tripathi, Advocate as Government Advocate for the State of Meghalaya in the Supreme Court of India with immediate effect and until further order.


(W. Khyllap),
Secretary to the Govt. Of Meghalaya,
Law Department.

**Memo No. LJ (A) 35/95/103-A,
Copy forwarded to:-**

Dated Shillong, the 27th August, 2018.

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong- 793001
2. The Additional Advocate Generals, Meghalaya, High Court of Meghalaya, Shillong- 793001.
3. The Sr. Govt. Advocate, High Court of Meghalaya, Shillong.
4. The Accountant General, Meghalaya etc., Shillong. The above Government Advocate shall be entitled to fees as laid down in O.M. No. LR (B) 13/2002/Pt./155 dt.17.10.2016.
5. The Treasury Officer, Shillong North/ South Treasury.
6. The Secretary High Court Bar Association, Shillong.
7. Law (B) Department, Shillong.
8. The DEO, Law Department.


By order etc...
Secretary to the Govt. Of Meghalaya,
Law Department.